

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4762
ANSWERED ON:25.08.2010
DEGREES AWARDED BY DEEMED UNIVERSITIES
Singh Chaudhary Lal

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the degrees awarded through Distance Education by the Deemed Universities are valid for purpose of employments to the posts and services under Central/State Governments;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government has declared the Vinayaka University as Deemed University under Section 3 of the UGC Act, 1956;
- (e) if so, the details thereof;
- (f) whether the degree awarded by Vinayaka University is also valid for the purpose of employment to the posts and services under States/Central Government;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (c): The Central Government vide Notification No.44 dated 1st March, 1995 has already clarified the status of recognition of qualifications for employment under Central Government which inter alia states that all the qualifications awarded through Distance Education by the Universities established by an Act of Parliament or State Legislature, Institutions Deemed to be Universities under Section 3 of the UGC Act, 1956 and Institutions of National Importance declared under an Act of Parliament stand automatically recognized for the purpose of employment to posts and services under the Central Government, provided it has been approved by Distance Education Council (DEC), and wherever necessary by All India Council for Technical Education (AICTE). However, it is for the State Governments to take a view in the matter.

(d) and (e): Yes, Sir. Vinayaka Mission Research Foundation, Salem (Tamil Nadu) was declared as an institution deemed to be university vide Ministry of Human Resource Development's Notification dated 1.3.2001 in accordance with the provisions contained under Section 3 of the UGC Act, 1956.

(f) to (h): Central Government recognises the degrees awarded by the Universities established by an Act of Parliament or State Legislature, institutions deemed to be Universities under Section 3 of the UGC Act, 1956 and also institutions of national importance declared under an Act of Parliament. However, it is for the State Governments to take a view in the matter.